

Central Administrative Tribunal  
Principal Bench: New Delhi

CP-190/2001 In  
OA-2153/99

New Delhi this the 30th day of August, 2001

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Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri Govindan S Tampi, Member (A)

1. Association of Broadcasting  
Musician (Regd) through  
Shri Kailash Sharma,  
Vice-President, S/o Shri H.R.Sharma,  
R/o 91, Kishan Kunj,  
Laxminagar, Delhi-110 092

2. Shri Nirmala Dey, Composer,  
Broadcasting House, Parliament  
Street, New Delhi-110 001.

3. Shri Anoop Ghosh, Instrumentalist,  
S/o Late D.N. Ghosh, Resident of  
J-3/113, Kishan Kunj, Laxminagar,  
Delhi-110 092.

4. Shri Brij Bhushan Goswami,  
S/o Shri Ram Sharan Gupta,  
R/o R-117/A, Ramesh Park,  
Laxminagar, Delhi-110 092.

(None Present)

-Petitioners

Versus

Shri Ram Dhani Ram,  
Station Director,  
All India Radio,  
Broadcasting House,  
New Delhi.

-Contemner

(By Advocate: Shri A.K. Bhardwaj)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, VC(J)

Shri Ram Dhani Ram, former Station Director,  
presently working as DDG is also present in Court in  
pursuance of the previous order dated 20.8.2001. Shri A.K.  
Bhardwaj, learned counsel submits that he understands from  
the petitioners' counsel Shri T.C. Aggarwal that he does  
not wish to press the C.P. any more and he has also

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submitted that the alleged contemner Shri Ram Dhani Ram is not the competent authority to implement the Tribunal's order. He, therefore, prays that the officer may be discharged.

2. Noting the above submissions, as none is also present to press the C.P. 190/2001, the same is dismissed. Notice to the alleged contemner is discharged. File be consigned to the record room.

*Govindaraj S. Tampi*  
(Govindaraj S. Tampi)  
Member (A)

cc.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)